

**BEFORE THE APPELLATE AUTHORITY**  
**(Under the Right to Information Act, 2005)**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6722 of 2026**

Aadesh Motla : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

**ORDER**

1. The appellant had filed an application dated January 06, 2026 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated February 02, 2026, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00044) dated February 04, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated January 06, 2026, sought the following:

ग्राम जदोड़ा तहसील सदर जिला मुज़फ़्फरनगर मंडल सहारनपुर उत्तर प्रदेश में कुछ जमीन है जो अलग अलग कई फर्मों के नाम है जो पूर्व में सहारा सिटी के नाम से जनि जाती थी आज की तारीख में वह न्यू मैक्स सिटी के नाम से प्रचलित है आवेदक की जानकारी के अनुसार यह बात समाज में प्रचलित है की उक्त भूमि को माननीय सुप्रीम कोर्ट नई दिल्ली द्वारा उक्त भूमि को सेबी के अधीन बंधक रखा हुआ है के सम्बन्ध में निम्न सुचना की आवश्यकता है जो इस प्रकार है १ क्या सुप्रीम कोर्ट द्वारा सेबी को हैंड ओवर की गयी जमीन को बिना सेबी की एन ओ सी के क्रय विक्रय किया जा सकता है २ क्या उक्त भूमि वास्तव में सेबी के अधीन है या नहीं ३ आज की तारीख में उक्त भूमि पर सुप्रीम कोर्ट द्वारा दिया गया कौन सा आर्डर खड़ा है उसकी प्रमाणित छाया प्रति की आवश्यकता है

3. **Reply of the Respondent** –The respondent, in response to the application, informed that pursuant to directions of the Hon'ble Supreme Court from time to time, Sahara have submitted title deeds of properties situated at various locations to SEBI including properties situated at villages- Jadaoda, Nara, Begarajpur,

Tehsil & Distt. Muzaffarnagar (UP). The respondent also informed the total area of such property in Muzaffarnagar. Further, the respondent had informed that Hon'ble Supreme Court vide orders dated 04.06.2014 and 11.07.2016 has directed that certain conditions have to be complied by Saharas while entering into any sale transactions of immovable properties and after complying with the conditions the title deeds of the property(ies) shall be released by SEBI in favour of the purchaser.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I find that the respondent has adequately addressed the queries by providing the information available with him. Accordingly, I do not find any deficiency in the response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

**Place: Mumbai**

**Date: February 26, 2026**

**RUCHI CHOJER**

**APPELLATE AUTHORITY UNDER THE RTI ACT  
SECURITIES AND EXCHANGE BOARD OF INDIA**